

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA/100/4134/2016

New Delhi, this the 18th day of September, 2018

**Hon'ble Mr. K.N. Shrivastava Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Shri Parmod Kumar, Driver, 51 yrs. (Group 'C')
R/o House No.5796/6
New Chandrawal, Kamla Nagar,
New Delhi-07 ... Applicant

(None appeared)

Versus

Delhi Transport Corporation
Through its Chairman
I.P. Estate, New Delhi ... Respondent

(Through Sh.Ayushya Kumar for Ms.Charu Sangwan, Advocate)

ORDER (ORAL)

Mr. K.N. Shrivastava, Member (A)

It is noticed that the Tribunal had allowed application seeking condonation of delay subject to the applicant paying cost of Rs.2000/-. The cost has not been paid. There is none for the applicant present today.

2. We are of the view that the applicant has lost interest in pursuing this OA. Accordingly, the OA is dismissed for default of appearance and for non-prosecution.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)